

**SHRI NAMBIAR** : With those police officials there, he would not get the facts and the inquiry would not be complete.

12.35 hrs.

#### PAPERS LAID ON THE TABLE

##### Cinematograph (Censorship) Second Amendment Rules

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL)** : I beg to lay on the Table a copy of the Cinematograph (Censorship) Second Amendment Rules, 1968 (Hindi and English versions), published in Notification No. G. S. R. 2191 in Gazette of India, dated the 21st December, 1968, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT—297/69.]

##### Notifications under Essential Commodities

**THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING)** : On behalf of Shri Annasahib Shinde,

I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :

- (i) The Roller Mills wheat Products (Price Control) Third Amendment Order, 1968, published in Notification No. G. S. R. 2239 in Gazette of India, dated the 26th December, 1968.
- (ii) The West Bengal Roller Mills Wheat Products (Price Control) Order, 1968, published in Notification No. G. S. R. 2240 in Gazette of India, dated the 26th December, 1968.
- (iii) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1969, published in Notification No. G. S. R. 44 in Gazette of India, dated the 6th January, 1969.

- (iv) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1969, published in Notification No. G. S. R. 90 in Gazette of India, dated the 7th January, 1969.
- (v) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1969, published in Notification No. G. S. R. 139 in Gazette of India, dated the 13th January, 1969. [Placed in Library. See No. LT—298/69.]
- (vi) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1969 published in Notification No. G. S. R. 446 in Gazette of India dated the 21st February, 1969 (English version) and G. S. R. 451 in Gazette of India, dated the 24th February, 1969 (Hindi version).
- (vii) Notification No. G. S. R. 448 published in Gazette of India, dated the 22nd February, 1969. [Placed in Library. See No. LT—298/69.]

(2) A copy of Notification No. G. S. R. 111 published in Gazette of India dated the 18th January, 1969, making certain amendments to Notification No. G. S. R. 1842, dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—299/69.]

##### Main conclusions of the Fifth Session of the Industrial Committee on Mines other than Coal

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR)** : I beg to lay on the Table a copy of the Main Conclusions of the Fifth Session of the Industrial Committee on Mines other than Coal held at New Delhi on the 7th November, 1968. [Placed in Library. See No. LT—300/69.]

12.36 hrs.

##### STATEMENT RE. FURTHER RELAXATION OF ACTION AGAINST GOVERNMENT EMPLOYEES

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA)** : On October

18, 1968, Government had decided upon certain relaxations in the original orders in regard to the action against the employees who had participated in the strike of September 19, 1968. Some more relaxations were announced on January 7, 1969. Government have considered the question of further liberalisation, and have now decided that except where there is a complaint of violence, intimidations or active instigation, the employees still under suspension would be permitted to rejoin duty. Liability to appropriate disciplinary action under the Service Rules would continue in cases in which there is conviction for an offence other than one under section 4 of the Essential Services Maintenance Ordinance, 1968/Act, namely, for more absence from duty.

A careful scrutiny will be made of the pending prosecution cases and in cases in which there is not sufficient evidence steps would be taken with a view to termination of the legal proceedings according to law.

A number of temporary employees had been discharged on giving them a month's pay in lieu of notice. The relaxations announced at the beginning of January had provided that such of these employees whose part in the strike was limited to absence from duty on September 19, 1968 and whose services had been terminated consequent to their arrest or prosecution for an offence only under section 4 of the Ordinance would be reinstated after factual verification. Steps would be taken to ensure that these relaxations are implemented fully and expeditiously so that the order of termination would remain only cases in which there were stronger grounds for action.

The cases of employees who have been placed under suspension in connection only with disciplinary proceeding would be dealt with on the same liberalised principles as employees who have been prosecuted, and re-instatement ordered accordingly.

Government trust that the liberal spirit in which they have taken these decisions would be reciprocated by the employees through devoted and disciplined service.

**SHRI SURENDRANATH DWIVEDY (Kendrapara) :** What about those Unions which had been de-recognised ?

**MR. SPEAKER :** Evidently, he has nothing to say on that.

**श्री रवि राय (पुरी) :** इसके साथ ही प्रायः रिक्निशन भी दे दीजिए । डिक्निशन को वापिस कर लीजिए उदार नीति अपनाइये ।

**SHRI NATH PAI (Rajapur) :** Kindly ask him whether there is any reply. What is the policy with regard to restitution of their recognition, because it was withdrawn as a result of participation ?

**SHRI S. M. BANERJEE (Kanpur) :** One clarification.

**MR. SPEAKER :** If I allow one, one will come from everybody else.

**SHRI NATH PAI :** He is willing provided you permit him.

**MR. SPEAKER :** I have no objection—He is not willing.

**SHRI S. KUNDU (Balasore) :** Kindly find some time for a discussion. This is a very important matter.

**MR. SPEAKER :** That is a different matter.

11.38 hrs.

#### GENERAL BUDGET—GENERAL DISCUSSION—Contd.

**MR. SPEAKER :** The House will now resume further discussion of the General Budget for 1969-70. Shri Sudarsanam may continue his speech.

**SHRI M. SUDARSANAM (Narasaraopet) :** Mr. Speaker, the budget should have a tremendous impact on the economy of the country. At the outset, I congratulate our Deputy Prime Minister and Finance Minister on his very straight forward and realistic analysis of the economic situation and also for the tax reliefs he has provided in export and excise-duties. So also proposals regarding continuation of development rebate and amortisation of preliminary expenses are salutary features.